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Single Bench

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP(IB) NO.356/KB/2017  
CORAM: Hon'ble Member (J) Ms. Manorama Kumari

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 9<sup>th</sup> August, 2017, 10.30 A.M**

Name of the Company		Jai Balaji Industries Ltd -Vs- Jai Venktesh Concast Pvt Ltd	
Under Section		8 & 9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

> AKHILESH KUMAR SHRIYASTAVA - ADVOCATE } Intervening  
> AKASH SHARMA, Pr.CS } Applicant

Akash Sharma  
9.8.17.

Manju Bhattacharya, Adv }  
Rajshree Kajaria, Adv } For the  
Axitna Basu, Adv } Operational  
Uttam Sharma, Adv } Creditors

Uttam Sharma  
9.8.17

09-08-2017 – CP(IB) No. 356/KB/2017 – Jai Balaji Industries Ltd. Vs. Jai Venkatesh Concast Pvt. Ltd.

O R D E R

The Ld. Lawyer on behalf of the Operational creditor is present and the Ld. Lawyer on behalf of the Intervenor/ Objector is also present.

The Intervenor/ objector has submitted that he has filed one intervening application and it is learnt that the same is under defect, and prayed for time to cure the defect.

The Office is directed to issue notice to the Corporate Debtor also.

Fixing 31-08-2017.

MANORAMA KUMARI  
MEMBER(J)